

P
SLP(Crl.)No. 1362 OF 2002

ITEM No.44

Court No.10

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1362/2002

(From the judgement and order dated 19/10/2001 in CRLA 779/96
of The HIGH COURT OF KARNATAKA AT BANGALORE)

N. BHEEMACHARI

Petitioner (s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent (s)

(With Appln(s). for bail)

Date : 22/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.P. SETHI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr.Ranji Thomas,Adv.
Mrs.K.V.Bharati Upadhyay,Adv.
Mr. Chanchal Kumar Ganguli,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.
.SP2

Issue notice in bail application.

In the meanwhile the petitioner shall be
released on bail on furnishing bond with two
sureties to the satisfaction of the Trial Court.

.SP1

(Rajesh Kumar)
PA to Addl. Registrar

(V.P. Tyagi)
Court Master